

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(2017-2018)**

(SIXTEENTH LOK SABHA)

NINETEENTH REPORT

ON

**MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)**

Action taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject “Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC)”.

Presented to Lok Sabha on 16.03.2018

Laid in Rajya Sabha on 16.03.2018



LOK SABHA SECRETARIAT

NEW DELHI

16th March, 2018/

Phalguna, 1939 (Saka)

CONTENTS

		Page
COMPOSITION OF THE COMMITTEE.....		(iii)
INTRODUCTION.....		(iv)
CHAPTER I	Report.....	
CHAPTER II	Recommendations/Observations which have been accepted by the Government.....	
CHAPTER III	Recommendations/Observations which the Committee do not desire to pursue in view of replies of the Government.....	
CHAPTER IV	Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.....	
CHAPTER V	Recommendations/Observations in respect of which final replies of the Government have not been received.....	

APPENDICES

- I. Minutes of the sitting of the Committee held on 14.03.2018.
- II. Analysis of the Action Taken by the Government on the recommendations contained in the Seventh Report (16th Lok Sabha).

**COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES (2017-2018)**

Dr. Kirit P. Solanki - Chairperson

MEMBERS - LOK SABHA

2. Shri Kanti Lal Bhuria
3. Shri P.K. Biju
4. Shri B.N. Chandrappa
5. Dr. (Smt.) Heena Vijaykumar Gavit
6. Dr. K. Gopal
7. Shri Rattan Lal Kataria
8. Smt. Pratima Mondal
9. Prof. Ajmeera Seeta Ram Naik
10. Shri Ram Charitra Nishad
11. Shri Ravindra Babu Pandula
12. Shri Kamlesh Paswan
13. Shri Ram Chandra Paswan
14. Shri Vishnu Dayal Ram
15. Smt. Rita Tarai
16. Shri Krupal Balaji Tumane
17. Shri Vikram Usendi
18. Shri Bhanu Pratap Singh Verma
19. Dr. Bhagirath Prasad
20. Shri Chintaman Navasha Wanaga*

MEMBERS - RAJYA SABHA

21. Shri Shamsheer Singh Dullo
22. Shri D. Raja
23. Shri Amar Shankar Sable
24. Shri Veer Singh
25. Shri Tiruchi Siva
26. Smt. Wansuk Syiem
27. Shri Pradeep Tamta
28. Shri Dilip Kumar Tirkey
29. Mahant Shambhuprasadji Tundiya
30. Shri Ramkumar Verma

SECRETARIAT

- | | | | |
|----|-------------------|---|------------------|
| 1. | Shri N.C. Gupta | - | Joint Secretary |
| 2. | Shri D.R. Shekhar | - | Director |
| 3. | Shri V.K. Shailon | - | Deputy Secretary |
| 4. | Shri Mukesh Kumar | - | Under Secretary |

* ceased to be Member of the Committee w.e.f 30.01.2018 upon his sad demise.

INTRODUCTION

I, the Chairperson, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to finalise and submit the Report on their behalf, present this Nineteenth Report (Sixteenth Lok Sabha) on Action Taken by the Government on the recommendations/observations contained in the Seventh Report (Sixteenth Lok Sabha) on the Ministry of Finance (Department of Financial Services) regarding "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC)".

2. The draft Report was considered and adopted by the Committee at their sitting held on 14.03.2018 (Appendix-I).

3. The Report has been divided into the following chapters:-

I Report

II Recommendations/Observations which have been accepted by the Government.

III Recommendations/Observations which the Committee do not desire to pursue in view of replies of the Government.

IV Recommendations /Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.

V Recommendations / Observations in respect of which final replies of the Government have not been received.

4. An analysis of the Action Taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Committee is given in Appendix-II.

New Delhi;
16th March , 2018
Phalguna, 1939(Saka)

DR. KIRIT P. SOLANKI
Chairperson,
Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.

CHAPTER I

REPORT

This Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes deals with the action taken by the Government on the recommendations contained in their Seventh Report (Sixteenth Lok Sabha) pertaining to the Ministry of Finance (Department of Revenue) regarding "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC).

1.2 The Seventh Report was presented to Lok Sabha on the 11th August, 2016. It contained 8 recommendations/observations. Replies of the Government in respect of all these recommendations/observations have been examined and may be categorised as under:-

- (i) Recommendations/Observations which have been accepted by the Government (Sl. No. 3 and 4).
- (ii) Recommendations/Observations which the Committee do not desire to pursue in view of the replies of the Government (Sl. Nos. 1, 2, 6 and 7).
- (iii) Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration (Sl. Nos. 5 and 8).
- (iv) Recommendations/Observations in respect of which final replies of the Government have not been received (NIL).

1.3 The Committee will now deal with the Action Taken by the Government on those recommendations which need reiteration or comments.

Recommendation (Sl. No.1, Para No. 2.31)

1.4 The Committee note that matter regarding reservation in promotion was challenged in the Central Administrative Tribunal (CAT), Chandigarh Bench vide OA No.060/00770/2014 by Rajesh Rai & Others and that there was a Interim Order dated 03.09.2014 of the CAT restraining the CBEC from providing reservation in promotion until the exercise as mandated by the Hon'ble Supreme Court in the case of M.Nagaraj & Others(Supra) was carried out. The next date of hearing was fixed for 20.10.2014.

The Committee further note that an affidavit was filed by the Department on 12.10.2014 in the CAT requesting for vacation of the interim order. However, the Committee are surprised to note that CBEC issued a promotion order No.192/2014 dated 22.10.2014 in haste without waiting for the outcome of the OA and without implementation of the reservation in promotion policy. Thus, the Committee find that the CBEC denied the benefit of reservation to the SCs/STs in the said promotion order. The reasons put forth by the Department for their actions are not found plausible by the Committee. The Committee are also aghast on the fact that the CAT order which was applicable on 300 regular posts of the Assistant Commissioner of Central Excise in the CBEC was further extended to cover all the posts in the CBEC post cadre restructuring. This shows the Departments apathy towards the SCs and STs within their organisation. The situation is all the more peculiar since the sister Department of CBEC namely CBDT had carried out promotions without any such hurdles. The Scheduled Castes and Scheduled Tribes Welfare Association of the CBEC had expressed concern on the issue and keeping this in view the Committee had held multiple meetings within a span of few months with all the concerned Ministries/Departments viz. Ministry of Finance (Department of Revenue), CBEC, Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training) and the Ministry of Law.

Reply of Government

1.5 Secretary, Department of Revenue has already explained the urgency and need to fill up the post in the Grade of Assistant Commissioner. (para 2.16 of the report refers. It is submitted that the decision to go ahead with the promotion was taken in public interest to achieve revenue collection targets to enable the Government to implement its development and welfare programmes. As also submitted by Special Secretary and Members (P&V) before the Committee (para 2.20 refer), we went before the Ld. CAT to allow reservation in promotion and vacate the stay.

1.6 Further, the DPC taking note of the interim directions of Hon'ble Central Administrative Tribunal, Chandigarh Bench on OA No. 060/00770/2014, took a conscious decision that in case sufficient numbers of reserved category candidates are not found fit, the equivalent number of vacancies in the reserved categories may be kept unfilled until further and final directions/outcome in the ongoing case before Hon'ble Central Administrative Tribunal, Chandigarh Bench. The Committee accordingly decided to keep 56 posts in the Grade of Assistant Commissioner unfilled, until further and final directions/outcome in the ongoing case before Hon'ble Central Administrative Tribunal, Chandigarh Bench. (para 2.8 of the Report refers).

1.7 Like CBDT, the CBEC is also extending the benefit of reservation in regular/adhoc promotions, as per extant guidelines of the DoPT, except in cases where Court has given specific directions.

1.8 These actions do suggest that the Department duly considered the interest of SC/ST officers and there was no intention to deny the benefit of reservation to the SCs/STs.

1.9 In the OA No. 060/00770/2014 filed by Shri Rajesh Rai, the applicant prayed for quashing of Office Orders No. 74/2014 dated 31.03.2014 vide which promotion was granted by giving benefit of reservation. He had contested that this was in violation of law laid down in various decisions of Hon'ble Supreme Court and referred to the case of Suraj Bhan Meena & another vs State of Rajasthan & others, based on M. Nagraj case.

1.10 In para 4(xxi) of his OA, Shri Rajesh Rai had submitted before the Ld. CAT that in the Department of Customs and Central Excise cadre restructuring has been ordered vide letter dated 18.12.2013 and 300 new posts of Assistant Commissioner have been sanctioned raising the strength of Assistant Commissioner from 949 to 1249. If reservation policy is not applied, the applicants have good chances of getting promotion to the post of Assistant Commissioner of Customs and Central Excise.

1.11 Hon'ble CAT, Chandigarh Bench in its interim order dated 03.09.2014 directed as under:-

"On interim relief, learned counsel for the applicants submits that the respondents have already re-structured the cadre whereby 300 new posts of Assistant Commissioner have been sanctioned. He further submits that since the respondents have already given promotion by giving benefit of reservation, therefore, the applicant apprehends that they may do the same in further promotions also. He prays that the respondents may be restrained from making further promotion on the basis of reservation. Considering the promotions earlier made on the basis of reservation have already been made effective, as averred in para 4(xxi) of O.A., we restrain the respondents from extending the benefit of reservation in further promotion until the exercise mandated by the Hon'ble Supreme Court in the case of M. Nagraj & others vs U.O.I & other 2006 (8) SCC 212 is undertaken by them."

1.12 The above order specifically speaks of restraint in extending the benefit of reservation in further promotion. Therefore, in compliance with the above order the restraint was extended to all further posts in the grade of Assistant Commissioner and was not confined to only 300 posts.

1.13 It is submitted that the Department scrupulously follows the policy of the Government of India to give benefit of reservation in promotion as is evident from the fact that after the orders of Ld. CAT, Chandigarh, two DPCs for promotion to the grade of Chief Accounts Officer was held in the UPSC and in these two DPCs, benefit of reservation was given in terms of DoPT Guidelines. Since the restraint of the Hon'ble CAT is only confined to the grade of Assistant Commissioner, these orders have not been applied suo moto to other posts where there is no such restraint of the Court. These actions, put together, with the concerted efforts taken by the Department of Revenue to get the restraint vacated indicates that the Department is committed to promoting the interest of SC and ST officers.

Comments of the Committee

1.14 The Committee note that the decision to go ahead with the promotion was taken in public interest to achieve revenue collection targets to enable the Government to implement its development and welfare programmes. As also submitted by Special Secretary and Members (P&V) before the Committee, they

went before the Ld. CAT to allow reservation in promotion and vacate the stay. The Committee also note that the DPC taking note of the interim directions of Hon'ble Central Administrative Tribunal, Chandigarh Bench on OA No. 060/00770/2014, took a conscious decision that in case sufficient numbers of reserved category candidates are not found fit, the equivalent number of vacancies in the reserved categories may be kept unfilled until further final directions/outcome in the ongoing case before Hon'ble Central Administrative Tribunal, Chandigarh Bench. The Committee accordingly decided to keep 56 posts in the Grade of Assistant Commissioner unfilled. The Committee, therefore, feel that CBEC issued promotion order No. 192/2014 dated 22.10.2014 in haste without waiting for outcome of the OA and without implementation of reservation policy. The Committee strongly feel that public interest to achieve revenue collection target can not be accepted as a valid ground for denial of justice to SCs/STs and through the said promotion order CBEC have denied the benefit of reservation to SCs/STs. The Committee therefore strongly recommend that CBEC official may be sensitised to the cause of SC and ST so that they can give priority to SC/ST cause.

Recommendation (Sl. No. 4, Para No. 2.34)

1.15 On the issue of implementation of the exercise as mandated by the Hon'ble Supreme Court in the case of M. Nagaraj (Supra) the Committee observe that the judgment came in the year 2006. Thereafter, the DoPT issued a clarification OM No.36036/2/2007-Estt.(Res.) dated 29.03.2007 in the matter of M. Nagaraj and this OM is still in vogue. Notwithstanding this, the Committee fail to understand the complexities in determining the backwardness, administrative efficiency or representations when data is available or should have been available, after all it is now close to a decade since the judgment came. The inexplicable delay in collection of the data has resulted in the situation going against the favour of SC/ST employees. In the

case of CBEC the buck has been passed on to the DoPT for undertaking the exercise as mandated by the Apex Court in the M.Nagaraj case. The Committee would like to point out that it is the duty of the DoPT to have the data regarding the representation of SCs/STs in Government Service as all Ministries/Departments of the Government of India have been directed vide DOPT OM No.43011/10/2002-ESSt.(Res.) dated 19.12.2003 to do so. It appears that either the Ministries/Departments are not sending the information or the DoPT has stopped collecting the information. The Committee feel that had the data been available it would have been easy task to meet the requirements set by the Apex Court. If the Ministries/Departments are not sending the information it would be viewed as a deliberate attempt to thwart the progress of SCs/STs in services. The Committee desire that the DoPT should not be lax in this regard and begin to compile the data urgently. In the instant case of CBEC the Department seems to have compiled the information as is evident from the affidavit dated 12.10.2014 that was filed in the Hon'ble CAT, Chandigarh Bench wherein it had been submitted that the three conditions as mandated by the Apex Court have been fulfilled. The Committee fail to understand that when the stay was vacated by the CAT the CBEC suddenly got cold feet and backtracked on their own stand denying reservation in promotion to its SC/ST employees despite meeting with the requirement mandated by the Apex Court.

Reply of the Government

1.16 As informed by the DoPT, the purpose of issuing DoPT OM No.36030/2/2007-Estt. (Res.) dated 29.03.2007 was to clarify that "the reference to creamy layer in the concluding paragraph and other portions of the judgment does not relate to the SCs and STs". Further, DoPT has issued instructions vide its OM dated 19.12.2003 to collect data regarding the representation of SCs/STs in Government services from all Ministries/Departments. A copy of the latest data regarding representation of SCs and STs in posts and services under the Central Government is placed at Annexure III and Annexure IV.

1.17 The submissions made by this Department before the Hon'ble CAT regarding fulfilling of the mandate of the Apex Court in M. Nagraj case is yet to be considered by the Hon'ble CAT. The DoPT is already examining the issues emanating from the Hon'ble Supreme Court's judgement dated 19.10.2006 in M. Nagraj case.

Comments of the Committee

1.18 The Committee note that submissions of Department of Revenue made before the Hon'ble CAT regarding fulfilling of the mandate of the Apex Court in M. Nagraj case is yet to be considered by the Hon'ble CAT. The DoPT is already examining the issues emanating from the Hon'ble Supreme Court's judgement dated 19.10.2006 in M. Nagraj case. The Committee further reiterate that DoPT should not only compile data of SCs and STs employee but also keep them ready to submit before Supreme Court as and when asked for and also to clarify that concept of creamy layer mentioned in the judgement can not be made applicable for SCs and STs as decided by the Supreme Court in Indira Sawhney case. The Committee would like to be apprised about the present status in the matter for further consideration.

Recommendation (Sl. No. 5, Para No. 2.35)

1.19 The Committee are of the view that the implementation of the cadre restructuring in the CBEC has been held up for the past several months, on account of disputes/litigations that has arisen regarding granting of reservation in promotions and stalling the promotion aspects of general candidates as well. The Committee feel that it is neither in the interest of the department to leave such a huge number of posts in the cadre of Assistant Commissioners vacant, nor in the interest of the officers who will superannuate without getting their due promotions, for no mistake of theirs. It is only right and just that promotions are made subject to the outcome of pending litigations. This is in the interest of general candidates and also in the interest of reserved candidates. Therefore, the Committee strongly recommend that SC/ST officers may be given promotion without further delay as has already been done in other departments

including CBDT. While doing so, it may be ensured that those who have been promoted earlier are not adversely affected.

Reply of the Government

1.20 Several litigations are pending on the subject. As advised by the Ld. AG, an application has been moved before the Hon'ble CAT, PB praying for transfer and clubbing of all pending OAs on the subject matter for a uniform and expeditious decision.

1.21 The Hon'ble CAT, PB, New Delhi vide order dated 03.06.2016 has disposed of 6 OAs filed in the matter with the direction to effect promotions in accordance with the law as enunciated by the Apex Court in M. Nagaraj and as explained in Suresh Chand Gautam. In the said order, the Hon'ble Tribunal has also held that DoPT's OM No. 36012/17/88-Est.(SCT) dated 25.04.1989 (Subject: Reservation for SC and ST in posts filled by promotion applicability to grades or service in which the element of direct recruitment does not exceed 75%) is inoperative and respondents cannot give effect to the same, till they conduct the pre-mandated exercise.

1.22 The decision of the Hon'ble CAT, PB in respect of Transfer Petition in 18 OAs is still pending.

1.23 Further, a Writ Petition challenging the order 22.09.2015 of the Hon'ble CAT, Chandigarh Bench in Rajesh Rai's case is also being filed.

1.24 Transfer Petition has been filed in the Apex Court in respect of 3 cases of various High Courts and 21 cases of various Tribunals.

1.25 Thus, the Department is continuously making efforts to resolve these issues and find a solution for effecting early promotion to the grade of Assistant Commissioner.

Comments of the Committee

1.26 The Committee are not at all satisfied with the casual approach adopted by the Government for making strategic planning to resolve SC/ST issues. As

the matter has been badly delayed some concrete steps may be taken for effecting early promotion to the Grade of Assistant Commissioner. The Committee therefore, strongly reiterate their earlier recommendation.

Recommendation (Sl. No. 6, Para No. 2.36)

1.27 As regard the three conditions mentioned in M. Nagaraj case, the Committee are of the view that "Efficiency" of the officer(s) can be assessed through his ACR/APAR and "quantifiable data" can be seen from the present cadre strength of the officers. As regard the „Backwardness" is concerned the Committee are of the view that this concept is applicable to Other Backward Class (OBC) not for SCs/STs. As in the case of Indra Sawhney, Supreme Court has decided in this regard. Thus, the concept of creamy layer defining economic criteria for reservation is only applicable for OBC not for SCs/STs reservation.

Reply of the Government

1.28 The DoPT is examining the issues emanating from the Hon'ble Supreme Court's judgement dated 19.10.2006 in M. Nagaraj case.

Comments of the Committee

1.29 The Committee would like to know the details of the steps taken by the CBEC on the aforesaid recommendation not only in the context of Nagaraj case but also vis a vis Indira Sawhney case decided by the Hon'ble Supreme.

Recommendation (Sl. No. 7, Para No. 2.37)

1.30 It has also been brought to the notice of the Committee that the DoPT OM No.36012/45/2005-Estt. (Res.) dated 10.08.2010 that deals with the subject reservation in promotion- Treatment of SC/ST candidates promoted on their own merits stands quashed and is sub-judice. Further the Supreme Court in the Jarnail Singh matter (Supra) is considering the validity of the OM. The Committee would like to be apprised about the status of the case and steps taken by DoPT in this regard.

Reply of the Government

1.31 The DoPT has informed that Department of Revenue had filed the SLP in the matter on behalf of Union of India. The matter has been tagged with Contempt Petition No. 314/2016, which is to be heard on 22.11.2016.

Comments of the Committee

1.32 The Committee would like to be apprised about the present status of the case and steps taken by the Government to protect the interest of SCs and STs in this regard.

Recommendation (Sl. No. 8, Para No. 2.38)

1.33 On a larger note the Committee observe that in general reservation in promotion policy is being followed in Government services. However, wherever objections were raised in the Court of Law, the decisions were kept pending. In total there is ambiguity on the issue and needs to be resolved through statutory means on an urgent basis. The Committee also note that to provide impediment-free reservation in promotion to the Scheduled Castes and the Scheduled Tribes and to bring certainty and clarity in the matter a step was taken in this direction with the introduction of the Constitution (One Hundred and Seventeenth) Amendment Bill, 2012. The Bill was introduced in the Rajya Sabha but lapsed in Lok Sabha. In order to safeguard the rights of the SCs/STs in services, the Committee strongly urge the Government to pass the Constitution Amendment Bill expeditiously.

Reply of the Government

1.34 The DoPT has informed that in order to provide impediment free reservation in promotion to SCs and STs, the Constitutional (One Hundred and Seventeenth Amendment) Bill was introduced in the Rajya Sabha by the Government in September, 2012. The Bill was passed by the Rajya Sabha on 17.12.2012 and transmitted to the Lok Sabha for consideration and passing. The Bill could not be considered in the 15th Lok Sabha and lapsed on its dissolution. The issues emanating from the Hon'ble Supreme Court's judgment dated 19.10.2006 in M. Nagraj case are under examination in DoPT.

Comments of the Committee

1.35 The Committee feel that above reply by the Government shows the lack of sincerity and commitment on their part in safeguard of the SCs and STs interests. The Committee would like to be apprised about the present status of steps/measures initiated by the Government to resolve the issues that arose from Hon'ble Supreme Court's judgement dated 19.10.2006 in M. Nagraj case. The Committee are of the view that the said issues are not paving the way for impediment free reservation in promotion for SCs/STs in Government organisation. The Committee therefore strongly reiterate their recommendation that Government should pass the Constitution Amendment Bill in this regard expeditiously so as to restores the confidence and morale of SC/ST employees.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendation (Sl. No. 3, Para No. 2.33)

2.1 The Committee note with concern that while obtaining the views of the Ministry of Law the CBEC has cited only those cases where there has been negative judgments of the Apex Court/High Courts about the reservation in promotion, numerous favourable judgments of the Courts regarding the reservation in promotion were ignored. The Committee cannot help but wonder whether this was a deliberate attempt in weakening the case to deprive the SC/ST employees of their legitimate right. During the meetings on the subject the Committee was also appalled to find that the representatives of the DoPT and the Ministry of Law were unaware of such favourable judgment/rulings. The Committee are of the view that the DoPT is the nodal Department on the service matters and the Ministry of Law is invariably consulted for legal matters. Whereas, directions exist wherein the Central Government Departments have to consult the DoPT on legal issues/while filing review petitions in courts/tribunals when Government service orders have been challenged, it appears that these are not being followed stringently and they are independently fighting out service related cases to the detriment of employees particularly those belonging to the reserved categories. The Committee desire that the DoPT may reiterate such instructions. The Committee find that in the present instance if the case had been properly presented by citing the relevant judgments/rulings favouring the reservation in promotion the present situation could have been averted. The Committee also desire that the DoPT may make an upto date repository of judgments of the Apex Court, High Courts and Tribunals wherein the issue of reservation in promotion etc. to SCs and STs have been decided by directing all the Ministries/Government Departments/States to invariably send copies of the judgments to the DoPT for information and record. Although in the beginning this might seem to

be a huge exercise but the Committee feel that this will go a long way to safeguard the rights of the SC/ST employees through proper and effective presentation of cases in litigations.

Reply of the Government

2.2 The DoPT has informed that it has issued an OM No. 43011/4/2015-Estt.(D) dated 7.6.2016 regarding consultation with DoPT on the order of Tribunal/Court and the Estt.(D) Section has been asked to reiterate the instructions in the light of the observations of the Committee. (Annexure-I)

2.3 As informed by the DoPT, all Ministries/Departments have been requested vide OM No. 43011/12/2015-Estt.(Res) - Vol.II dated 27th October, 2016 to invariably send copies of judgments relevant to service matters concerning reservation in promotion for SCs/STs, to DoPT. (Annexure-II)

Recommendation (Sl. No. 4, Para No. 2.34)

2.4 On the issue of implementation of the exercise as mandated by the Hon'ble Supreme Court in the case of M.Nagaraj(Supra) the Committee observe that the judgment came in the year 2006. Thereafter, the DoPT issued a clarification OM No.36036/2/2007-Estt.(Res.) dated 29.03.2007 in the matter of M.Nagaraj and this OM is still in vogue. Notwithstanding this, the Committee fail to understand the complexities in determining the backwardness, administrative efficiency or representations when data is available or should have been available, after all it is now close to a decade since the judgment came. The inexplicable delay in collection of the data has resulted in the situation going against the favour of SC/ST employees. In the case of CBEC the buck has been passed on to the DoPT for undertaking the exercise as mandated by the Apex Court in the M.Nagaraj case. The Committee would like to point out that it is the duty of the DoPT to have the data regarding the representation of SCs/STs in Government Service as all Ministries/Departments of the Government of India have been directed vide DOPT OM No.43011/10/2002-EStt.(Res.) dated

19.12.2003 to do so. It appears that either the Ministries/Departments are not sending the information or the DoPT has stopped collecting the information. The Committee feel that had the data been available it would have been easy task to meet the requirements set by the Apex Court. If the Ministries/Departments are not sending the information it would be viewed as a deliberate attempt to thwart the progress of SCs/STs in services. The Committee desire that the DoPT should not be lax in this regard and begin to compile the data urgently. In the instant case of CBEC the Department seems to have compiled the information as is evident from the affidavit dated 12.10.2014 that was filed in the Hon'ble CAT, Chandigarh Bench *wherein it had been submitted that the three conditions as mandated by the Apex Court have been fulfilled*. The Committee fail to understand that when the stay was vacated by the CAT the CBEC suddenly got cold feet and backtracked on their own stand denying reservation in promotion to its SC/ST employees despite meeting with the requirement mandated by the Apex Court.

Reply of the Government

2.5 As informed by the DoPT, the purpose of issuing DoPT OM No.36030/2/2007-Estt. (Res.) dated 29.03.2007 was to clarify that "the reference to creamy layer in the concluding paragraph and other portions of the judgment does not relate to the SCs and STs". Further, DoPT has issued instructions vide its OM dated 19.12.2003 to collect data regarding the representation of SCs/STs in Government services from all Ministries/Departments. A copy of the latest data regarding representation of SCs and STs in posts and services under the Central Government is placed at Annexure III and Annexure IV.

2.6 The submissions made by this Department before the Hon'ble CAT regarding fulfilling of the mandate of the Apex Court in M. Nagraj case is yet to be considered by the Hon'ble CAT. The DoPT is already examining the issues emanating from the Hon'ble Supreme Court's judgement dated 19.10.2006 in M. Nagraj case.

Comments of the Committee

Please see Para No. 1.14 of Chapter I.

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PERSUE IN VIEW OF THE REPLIES OF THE GOVERNMENT

Recommendation (Sl. No. 1, Para No. 2.31)

3.1 The Committee note that matter regarding reservation in promotion was challenged in the Central Administrative Tribunal (CAT), Chandigarh Bench vide OA No.060/00770/2014 by Rajesh Rai & Others and that there was a Interim Order dated 03.09.2014 of the CAT restraining the CBEC from providing reservation in promotion until the exercise as mandated by the Hon'ble Supreme Court in the case of M.Nagaraj & Others(Supra) was carried out. The next date of hearing was fixed for 20.10.2014. The Committee further note that an affidavit was filed by the Department on 12.10.2014 in the CAT requesting for vacation of the interim order. However, the Committee are surprised to note that CBEC issued a promotion order No.192/2014 dated 22.10.2014 in haste without waiting for the outcome of the OA and without implementation of the reservation in promotion policy. Thus, the Committee find that the CBEC denied the benefit of reservation to the SCs/STs in the said promotion order. The reasons put forth by the Department for their actions are not found plausible by the Committee. The Committee are also aghast on the fact that the CAT order which was applicable on 300 regular posts of the Assistant Commissioner of Central Excise in the CBEC was further extended to cover all the posts in the CBEC post cadre restructuring. This shows the Departments apathy towards the SCs and STs within their organisation. The situation is all the more peculiar since the sister Department of CBEC namely CBDT had carried out promotions without any such hurdles. The Scheduled Castes and Scheduled Tribes Welfare Association of the CBEC had expressed concern on the issue and keeping this in view the Committee had held multiple meetings within a span of few months with all the concerned Ministries/Departments viz. Ministry of Finance (Department of Revenue), CBEC,

Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training) and the Ministry of Law.

Reply of the Government

3.2 Secretary, Department of Revenue has already explained the urgency and need to fill up the post in the Grade of Assistant Commissioner. (para 2.16 of the report refers. It is submitted that the decision to go ahead with the promotion was taken in public interest to achieve revenue collection targets to enable the Government to implement its development and welfare programmes. As also submitted by Special Secretary and Members (P&V) before the Committee (para 2.20 refer), we went before the Ld. CAT to allow reservation in promotion and vacate the stay.

3.3 Further, the DPC taking note of the interim directions of Hon'ble Central Administrative Tribunal, Chandigarh Bench on OA No. 060/00770/2014, took a conscious decision that in case sufficient numbers of reserved category candidates are not found fit, the equivalent number of vacancies in the reserved categories may be kept unfilled until further and final directions/outcome in the ongoing case before Hon'ble Central Administrative Tribunal, Chandigarh Bench. (para 2.7 of the Report refers). The Committee accordingly decided to keep 56 posts in the Grade of Assistant Commissioner unfilled, until further and final directions/outcome in the ongoing case before Hon'ble Central Administrative Tribunal, Chandigarh Bench. (para 2.8 of the Report refers).

3.4 Like CBDT, the CBEC is also extending the benefit of reservation in regular/adhoc promotions, as per extant guidelines of the DoPT, except in cases where Court has given specific directions.

3.5 These actions do suggest that the Department duly considered the interest of SC/ST officers and there was no intention to deny the benefit of reservation to the SCs/STs.

3.6 In the OA No. 060/00770/2014 filed by Shri Rajesh Rai, the applicant prayed for quashing of Office Orders No. 74/2014 dated 31.03.2014 vide which promotion was

granted by giving benefit of reservation. He had contested that this was in violation of law laid down in various decisions of Hon'ble Supreme Court and referred to the case of Suraj Bhan Meena & another vs State of Rajasthan & others, based on M. Nagraj case.

3.7 In para 4(xxi) of his OA, Shri Rajesh Rak had submitted before the Ld. CAT that in the Department of Customs and Central Excise cadre restructuring has been ordered vide letter dated 18.12.2013 and 300 new posts of Assistant Commissioner have been sanctioned raising the strength of Assistant Commissioner from 949 to 1249. If reservation policy is not applied, the applicants have good chances of getting promotion to the post of Assistant Commissioner of Customs and Central Excise.

3.8 Hon'ble CAT, Chandigarh Bench in its interim order dated 03.09.2014 directed as under:-

"On interim relief, learned counsel for the applicants submits that the respondents have already re-structured the cadre whereby 300 new posts of Assistant Commissioner have been sanctioned. He further submits that since the respondents have already given promotion by giving benefit of reservation, therefore, the applicant apprehends that they may do the same in further promotions also. He prays that the respondents may be restrained from making further promotion on the basis of reservation. Considering the promotions earlier made on the basis of reservation have already been made effective, as averred in para 4(xxi) of O.A., we restrain the respondents from extending the benefit of reservation in further promotion until the exercise mandated by the Hon'ble Supreme Court in the case of M. Nagraj & others vs U.O.I & other 2006 (8) SCC 212 is undertaken by them."

3.9 The above order specifically speaks of restraint in extending the benefit of reservation in further promotion. Therefore, in compliance with the above order the restraint was extended to all further posts in the grade of Assistant Commissioner and was not confined to only 300 posts.

3.10 It is submitted that the Department scrupulously follows the policy of the Government of India to give benefit of reservation in promotion as is evident from the fact that after the orders of Ld. CAT, Chandigarh, two DPCs for promotion to the grade of Chief Accounts Officer was held in the UPSC and in these two DPCs, benefit of reservation was given in terms of DoPT Guidelines. Since the restraint of the Hon'ble

CAT is only confined to the grade of Assistant Commissioner, these orders have not been applied suo moto to other posts where there is no such restraint of the Court. These actions, put together, with the concerted efforts taken by the Department of Revenue to get the restraint vacated indicates that the Department is committed to promoting the interest of SC and ST officers.

Recommendation (Sl. No. 2, Para No. 2.32)

3.11 During discussion with CBEC they expressed their inability to go ahead with promotion. On the insistence of the Committee the opinion of the Learned Solicitor General of India was also taken. The Committee note that the Learned Solicitor General has opined on the particular issue that (i) Reservation in promotion is not compulsory(ii) If granted, it must only be done after empirical study mandated by M. Nagaraj (Supra); and (iii) The 10.08.2010 OM stands quashed and is subjudice. The Supreme Court in the Jarnail Singh matter (Supra) is considering the validity of the OM. In this regard the Committee are surprised to note that the issue was pending in the CAT, Chandigarh Bench since a long time the CBEC remained inactive after merely filing an affidavit for vacation of the interim order and it was not actively pursued. Neither the Department of Personnel & Training who is the nodal Department for all service related matters of Government was consulted during that time. The Ministry of Law too was not consulted. The issue was languishing without any seriousness. It only after the active interest and pursuance of the Committee the CBEC stirred into action. However, when the stay was vacated by the CAT, Chandigarh bench with the direction to go ahead with promotions by following the "Law of Land" the CBEC found it fit to obtain the opinion of the Ministry of Law thereby stalling the issue. This puts a question mark on the earnestness of the CBEC. The Committee find that the issue that was confined to a particular region snowballed throughout the country and numerous OAs/cases were filed in the various Courts/Tribunals further complicating it without any remedy in sight.

Reply of the Government

3.12 As already submitted by Chairman, CBEC, at each hearing we have been represented by the Additional Central Government Counsel and there was not a single hearing where we were not present. Further, an officer of minimum rank of Deputy Commissioner or Assistant Commissioner was also present at the time of hearing. Hence, the Department gave due importance to the case and pursued it with due seriousness.

3.13 After vacation of the stay, it was imperative for the Department to seek the opinion of the Ministry of Law in order to ascertain as to what is the "Law of the Land" for reservation in matters of promotion to any class or classes of posts in the service under the State in favour of SC/ST. The intention was to seek a legal opinion and not to complicate the issue.

Recommendation (Sl. No. 6, Para No. 2.36)

3.14 As regard the three conditions mentioned in M. Nagraj case, the Committee are of the view that "Efficiency" of the officer(s) can be assessed through his ACR/APAR and "quantifiable data" can be seen from the present cadre strength of the officers. As regard the „Backwardness" is concerned the Committee are of the view that this concept is applicable to Other Backward Class (OBC) not for SCs/STs. As in the case of Indra Sawhney, Supreme Court has decided in this regard. Thus, the concept of creamy layer defining economic criteria for reservation is only applicable for OBC not for SCs/STs reservation.

Reply of the Government

3.15 The DoPT is examining the issues emanating from the Hon'ble Supreme Court's judgement dated 19.10.2006 in M. Nagraj case.

Recommendation (Sl. No. 7, Para No. 2.37)

3.16 It has also been brought to the notice of the Committee that the DoPT OM No.36012/45/2005-Estt. (Res.) dated 10.08.2010 that deals with the subject reservation in promotion- Treatment of SC/ST candidates promoted on their own

merits stands quashed and is sub-judice. Further the Supreme Court in the Jarnail Singh matter (Supra) is considering the validity of the OM. The Committee would like to be apprised about the status of the case and steps taken by DoPT in this regard.

Reply of the Government

3.17 The DoPT has informed that Department of Revenue had filed the SLP in the matter on behalf of Union of India. The matter has been tagged with Contempt Petition No. 314/2016, which is to be heard on 22.11.2016.

Comments of the Committee

Please see Para No. 1.32 of Chapter I.

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND REQUIRE REITERATION.

Recommendation (Sl. No. 5, Para No. 2.35)

4.1 The Committee are of the view that the implementation of the cadre restructuring in the CBEC has been held up for the past several months, on account of disputes/litigations that has arisen regarding granting of reservation in promotions and stalling the promotion aspects of general candidates as well. The Committee feel that it is neither in the interest of the department to leave such a huge number of posts in the cadre of Assistant Commissioners vacant, nor in the interest of the officers who will superannuate without getting their due promotions, for no mistake of theirs. It is only right and just that promotions are made subject to the outcome of pending litigations. This is in the interest of general candidates and also in the interest of reserved candidates. Therefore, the Committee strongly recommend that SC/ST officers may be given promotion without further delay as has already been done in other departments including CBDT. While doing so, it may be ensured that those who have been promoted earlier are not adversely affected.

Reply of the Government

4.2 Several litigations are pending on the subject. As advised by the Ld. AG, an application has been moved before the Hon'ble CAT, PB praying for transfer and clubbing of all pending OAs on the subject matter for a uniform and expeditious decision.

4.3 The Hon'ble CAT, PB, New Delhi vide order dated 03.06.2016 has disposed of 6 OAs filed in the matter with the direction to effect promotions in accordance with the law as enunciated by the Apex Court in M. Nagaraj and as explained in Suresh Chand Gautam. In the said order, the Hon'ble Tribunal has also held that DoPT's OM No. 36012/17/88-Est.(SCT) dated 25.04.1989 (Subject: Reservation for SC and ST in posts filled by promotion applicability to grades or service in which the element of

direct recruitment does not exceed 75%) is inoperative and respondents cannot give effect to the same, till they conduct the pre-mandated exercise.

4.4 The decision of the Hon'ble CAT, PB in respect of Transfer Petition in 18 OAs is still pending.

4.5 Further, a Writ Petition challenging the order 22.09.2015 of the Hon'ble CAT, Chandigarh Bench in Rajesh Rai's case is also being filed.

4.6 Transfer Petition has been filed in the Apex Court in respect of 3 cases of various High Courts and 21 cases of various Tribunals.

4.7 Thus, the Department is continuously making efforts to resolve these issues and find a solution for effecting early promotion to the grade of Assistant Commissioner.

Comments of the Committee

Please see Para No. 1.26 of Chapter I.

Recommendation (Sl. No. 8, Para No. 2.38)

4.8 On a larger note the Committee observe that in general reservation in promotion policy is being followed in Government services. However, wherever objections were raised in the Court of Law, the decisions were kept pending. In total there is ambiguity on the issue and needs to be resolved through statutory means on an urgent basis. The Committee also note that to provide impediment-free reservation in promotion to the Scheduled Castes and the Scheduled Tribes and to bring certainty and clarity in the matter a step was taken in this direction with the introduction of the Constitution (One Hundred and Seventeenth) Amendment Bill, 2012. The Bill was introduced in the Rajya Sabha but lapsed in Lok Sabha. In order to safeguard the rights of the SCs/STs in services, the Committee strongly urge the Government to pass the Constitution Amendment Bill expeditiously.

Reply of the Government

4.9 The DoPT has informed that in order to provide impediment free reservation in promotion to SCs and STs, the Constitutional (One Hundred and Seventeenth Amendment) Bill was introduced in the Rajya Sabha by the Government in September, 2012. The Bill was passed by the Rajya Sabha on 17.12.2012 and transmitted to the Lok Sabha for consideration and passing. The Bill could not be considered in the 15th Lok Sabha and lapsed on its dissolution. The issues emanating from the Hon'ble Supreme Court's judgment dated 19.10.2006 in M. Nagraj case are under examination in DoPT.

Comments of the Committee

Please see Para No. 1.35 of Chapter I.

CHAPTER V

**RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES
OF THE GOVERNMENT HAVE NOT BEEN RECEIVED.**

- N I L -

New Delhi;

16th March, 2018

Phalguna, 1939 (Saka)

(Dr. KIRIT PREMJBHAI SOLANKI)

Chairperson

**Committee on the Welfare
of Scheduled Castes and
Scheduled Tribes**

589	81	36	21	411	919	138	42	133	606	3333	653	333	396	1951	19	10	0	0	9	4820	882	411	500	2977
	14.79	0.50	3.03	73.86		15.02	4.37	14.47	69.96		19.89	9.99	11.88	59.54		52.83	0	0	47.37		18.3	8.53	11.61	91.79
12. M/o Labour and Employment																								
840	159	62	102	517	1272	225	101	187	759	3309	755	280	533	1741	148	124	11	7	6	5569	1263	454	829	3023
	10.93	7.39	12.14	61.55		17.66	7.94	14.7	99.87		22.92	8.40	10.71	52.61		83.78	7.43	4.73	4.09		22.89	8.15	14.89	54.28
13. M/o Micro, Small and Medium Enterprises																								
254	44	18	19	173	458	71	19	48	320	623	143	60	82	338	28	23	2	1	2	1363	281	99	150	833
	17.32	7.09	7.49	69.71		15.5	4.15	10.48	69.87		22.95	9.63	13.70	94.25		82.74	7.14	3.57	7.14		20.62	7.26	11.01	91.12
14. M/o Minority Affairs																								
23	3	2	1	17	28	5	2	3	18	14	1	1	7	5	0	0	0	0	0	65	9	5	11	40
	13.04	0.7	4.35	73.91		17.86	7.14	10.71	64.29		7.14	7.14	90	35.71		0	0	0	0		13.85	7.69	16.92	61.54
15. M/o New and Renewable Energy																								
83	9	3	4	67	48	17	2	5	24	61	24	3	5	29	0	0	0	0	0	192	50	8	14	120
	10.86	3.61	4.82	80.72		35.42	4.17	10.42	50		39.34	4.92	8.2	47.54		0	0	0	0		26.04	8	14	62.5
16. M/o Parliamentary Affairs																								
11	1	2	0	8	32	8	3	5	16	50	14	5	10	21	1	1	0	0	0	94	24	10	15	45
	9.09	18.18	0	72.73		25	9.38	15.62	50		28	10	20	42		100	0	0	0		25.53	10.64	16.96	47.87
17. D/o AR and PG																								
28	2	0	1	25	48	5	2	5	36	16	7	0	1	8	16	10	0	0	0	6	108	24	7	75
	7.14	0	3.57	89.29		10.42	4.17	10.42	75		43.75	0	6.25	50	62.5	0	0	0	0	37.5	22.22	1.85	6.48	89.44
18. D/o Personnel and Training																								
828	102	42	52	632	1798	188	90	105	1415	4225	570	145	302	3208	28	28	0	0	0	6879	888	277	459	5255
	12.32	5.07	6.28	76.33		10.46	5.01	5.84	78.7		13.49	3.43	7.15	75.93		100	0	0	0		12.91	4.03	6.67	76.39
19. M/o Petroleum and Natural Gas																								
50	2	2	0	46	104	20	5	5	74	71	30	5	4	32	0	0	0	0	0	225	52	12	9	152
	4	4	0	92		19.23	4.81	4.81	71.15		42.25	7.04	5.63	45.07		0	0	0	0		23.11	5.33	4	67.58
20. M/o Power																								
393	68	23	18	284	392	65	17	24	286	465	129	19	34	283	8	6	0	0	2	1258	268	59	76	855
	17.3	5.85	4.58	72.26		16.58	4.34	6.12	72.96		27.74	4.09	7.31	60.86		75	0	0	25		21.3	4.69	6.04	67.97
21. M/o Railways																								
9351	1287	721	822	6521	7507	1330	552	411	5214	1311116	215709	104629	286224	704554	27403	10852	1404	2968	12179	135377	229178	107306	290425	728468
	13.76	7.71	8.79	69.74		17.72	7.35	5.47	69.48		16.45	7.98	21.83	53.74		39.6	5.12	10.83	44.44		16.91	7.92	21.43	53.75
22. D/o Space																								
8518	616	190	1178	6534	3369	575	189	968	1637	2928	538	151	959	1280	1	0	0	1	0	14816	1729	530	3106	9451
	7.23	2.23	13.83	76.71		17.07	5.61	28.73	48.59		18.37	5.16	32.75	43.72		0	0	100	0		11.67	3.58	20.96	63.79
23. M/o Steel																								
37	4	2	1	30	87	14	4	9	60	73	30	16	11	16	0	0	0	0	0	197	48	22	21	106
	10.87	5.41	2.7	81.08		16.09	4.6	10.34	68.97		47.1	21.92	15.07	21.92		0	0	0	0		24.37	11.17	11.27	53.81
24. M/o Textiles																								
174	31	14	24	105	572	89	37	62	384	2294	432	125	464	1273	21	16	0	1	4	3061	568	176	551	1766
	17.82	8.05	13.79	60.34		15.56	6.47	10.84	67.13		18.83	5.45	20.23	55.49		76.19	0	4.76	19.05		18.56	5.75	18	57.69
25. M/o Tribal Affairs																								
33	4	5	2	22	36	8	4	1	23	32	12	0	6	14	0	0	0	0	0	101	24	9	9	59
	12.12	15.75	6.06	66.67		22.22	11.11	2.78	63.89		37.5	0	18.75	43.75		0	0	0	0		23.76	8.91	8.91	58.42
26. M/o Urban Development																								
1473	276	86	402	709	6338	1098	423	781	4036	27256	7185	1973	1702	16396	478	390	44	4	35	35545	8949	2530	2890	21176
	19.74	5.84	27.29	48.13		17.32	6.67	12.32	63.68		26.36	7.24	8.24	60.16		81.59	10.04	1.05	7.32		25.18	7.12	8.13	59.58

27. D/o Water Resources																											
746	127	41	81	497	2132	356	126	263	1387	7765	1559	613	1326	4267	37	26	0	2	9	10680	2068	780	1671	6160			
	17.09	5.5	10.08	63.62		16.7	3.94	12.34	65.09		20.09	7.89	17.08	54.95		70.27	0	5.61	24.32		13.36	7.3	15.66	57.68			
28. D/o Youth Affairs and Sports																											
5	2	2	1	0	29	13	5	11	0	83	39	16	28	0	4	4	0	0	0	121	58	23	40	0			
	40	40	20	0		44.83	17.24	37.93	0		46.99	19.28	33.73	0		100	0	0	0		47.99	19.07	33.06	0			
29. D/o Ayush																											
129	13	7	28	81	3	1	0	0	2	16	4	0	4	8	2	2	0	0	0	150	20	7	32	91			
	10.08	5.43	21.77	62.79		33.33	0	0	06.07		25	0	25	50		100	0	0	0		13.33	4.67	21.33	60.67			
30. D/o Defence																											
3964	769	246	219	2730	28290	4232	1603	3201	19254	204001	35912	12311	36779	118999	10119	4649	682	1832	2956	246374	45562	14842	4201	143939			
	19.8	6.21	5.82	68.87		14.96	5.67	11.31	68.06		17.6	6.03	18.03	58.33		45.94	6.74	18.1	29.27		18.49	6.02	17.06	58.42			
31. D/o Defence Production																											
4099	717	320	565	2497	44307	8187	3240	4344	28536	140960	33466	10638	28761	68075	624	499	22	21	80	189990	42869	14240	33693	99188			
	17.49	7.87	13.78	60.92		18.48	7.37	9.9	64.41		23.74	7.56	20.4	48.29		79.97	3.53	3.69	12.62		22.56	7.5	17.73	52.21			
32. D/o Disinvestment																											
20	4	0	0	16	22	4	1	1	16	12	5	0	5	2	0	0	0	0	0	54	13	1	6	34			
	20	0	0	80		18.18	4.55	4.55	72.73		41.67	0	41.67	16.67		0	0	0	0		24.07	1.85	11.11	68.96			
33. D/o Financial Services																											
45	11	1	4	29	92	19	7	12	54	56	18	2	10	26	1	1	0	0	0	194	49	10	26	109			
	24.44	2.22	8.89	84.44		20.65	7.61	13.04	58.7		32.74	3.57	17.86	46.43		100	0	0	0		25.26	5.15	13.4	56.19			
34. D/o Scientific and Industrial Research																											
41	4	3	1	33	33	5	2	1	25	15	7	1	4	3	0	0	0	0	0	89	16	6	6	61			
	9.76	7.32	2.44	80.49		15.15	6.06	3.03	75.76		46.67	6.67	26.67	20		0	0	0	0		17.38	6.74	6.74	68.54			
35. D/o Chemicals and Petro-Chemicals																											
29	7	0	0	22	50	5	3	2	40	67	24	3	9	31	0	0	0	0	0	146	36	6	11	93			
	24.14	0	0	75.86		10	6	4	80		35.82	4.49	13.43	46.27		0	0	0	0		24.66	4.11	7.53	63.7			
36. D/o Coal																											
37	8	0	0	28	87	15	2	3	67	139	39	4	7	89	11	11	0	0	0	274	73	7	10	184			
	21.62	2.7	0	75.68		17.24	2.3	3.45	77.01		28.06	2.88	5.04	64.03		100	0	0	0		26.04	2.55	3.65	67.19			
37. D/o Corporate Affairs																											
292	43	27	42	180	479	71	28	46	334	537	123	55	55	304	0	0	0	0	0	1368	237	110	141	818			
	14.73	9.25	14.38	81.64		14.82	5.85	9.6	69.73		22.91	10.24	10.24	56.67		0	0	0	0		18.12	8.41	10.93	62.54			
38. D/o Consumer Affairs																											
123	20	8	14	81	222	35	8	23	156	314	83	34	40	157	12	7	0	1	4	671	145	50	78	398			
	16.26	6.5	11.38	65.85		15.77	3.6	10.36	70.27		26.43	10.83	12.74	50		58.33	0	8.33	33.33		21.61	7.45	11.62	59.37			
39. D/o Food and Public Distribution																											
100	19	6	8	67	245	35	16	24	170	334	114	27	55	138	9	9	0	0	0	688	177	49	87	375			
	19	6	8	67		14.29	6.53	9.8	69.39		34.13	8.08	16.47	41.32		100	0	0	0		25.73	7.12	12.65	54.51			
40. D/o Heavy Industries																											
39	5	2	0	32	52	10	4	4	34	72	26	3	3	40	0	0	0	0	0	163	41	9	7	106			
	12.82	5.13	0	82.05		19.23	7.69	7.69	65.38		36.11	4.77	4.77	55.56		0	0	0	0		25.15	6.52	4.29	65.03			
41. D/o Public Enterprises																											
24	2	2	2	18	22	3	2	2	15	25	10	1	1	13	0	0	0	0	0	71	13	5	5	46			
	8.33	8.33	8.33	75		13.64	9.09	9.09	68.18		40	4	4	52		0	0	0	0		21.13	7.04	7.04	64.79			
42. D/o Higher Education																											
189	38	10	10	131	468	68	28	43	329	489	145	36	58	250	11	9	0	0	2	1157	260	74	111	712			

	20.11	5.29	5.29	60.37		14.53	0.99	9.19	70.3		29.83	7.35	11.89	51.12		81.82	0	0	18.18		22.67	6.4	9.59	81.54
43. D/o Electronics and Information Technology (DEITY)																								
1327	250	125	397	2555	871	138	44	158	531	862	280	55	109	398	0	0	0	0	0	5040	668	224	664	3484
	7.51	3.78	11.93	76.8		15.84	5.05	18.14	60.96		33.25	6.53	12.96	47.27		0	0	0	0		13.25	6.84	13.77	65.13
44. D/o Posts																								
430	58	34	29	329	6730	1020	480	480	4750	176029	30877	13331	28169	103652	914	381	93	107	233	184023	32336	13938	28783	108964
	12.89	7.56	6.44	73.11		15.16	7.13	7.13	70.58		17.54	7.57	16.16	58.88		48.31	11.43	13.74	28.62		17.57	7.97	16.04	69.21
45. D/o Telecommunication																								
2248	403	129	206	1510	793	90	23	42	638	1011	165	48	156	642	7	7	0	0	0	4059	665	200	404	2780
	17.93	5.74	9.16	67.17		11.38	2.9	5.3	60.45		16.32	4.75	15.43	63.5		100	0	0	0		13.28	4.92	9.95	69.74
46. D/o Legislative Department																								
61	9	3	10	39	98	18	2	7	71	131	41	10	17	63	0	0	0	0	0	290	68	15	34	173
	14.75	4.92	16.39	63.93		18.37	2.04	7.14	72.49		31.3	7.63	12.98	48.09		0	0	0	0		23.49	5.17	11.72	59.66
47. D/o Drinking Water & Sanitation																								
22	1	1	1	19	37	3	2	3	29	19	4	3	1	11	0	0	0	0	0	78	8	6	5	59
	4.55	4.55	4.55	86.36		8.11	5.41	8.11	78.38		21.05	15.79	5.26	57.89		0	0	0	0		10.26	7.18	6.41	75.64
48. D/o Land Resources																								
27	7	1	1	18	31	4	1	1	25	23	4	1	3	15	1	1	0	0	0	82	16	3	5	58
	25.93	3.7	3.7	66.67		12.9	3.23	3.23	86.65		17.39	4.35	13.04	65.22		100	0	0	0		19.51	3.66	6.4	70.73
49. D/o Rural Development																								
81	8	4	8	61	147	24	10	9	104	134	32	12	14	76	0	0	0	0	0	362	64	26	31	241
	9.88	4.94	9.88	75.31		16.33	6.8	6.12	70.75		23.88	8.96	10.45	56.72		0	0	0	0		17.68	7.18	8.58	66.57
50. D/o Mines																								
2436	417	154	488	1367	2224	418	227	121	1458	1886	390	198	173	1125	1970	498	216	242	1014	8516	1723	805	1024	4964
	17.12	6.73	20.03	56.12		18.79	10.21	5.44	65.56		20.69	10.5	9.17	59.65		25.28	10.96	12.28	51.47		20.23	9.45	12.02	58.29
51. NITI Aayog																								
199	20	12	19	142	216	32	9	8	167	0	0	0	0	0	375	98	16	29	232	790	150	37	56	547
	10.05	6.03	9.55	74.37		14.81	4.17	3.7	77.31		0	0	0	0		26.13	4.27	7.73	61.87		18.99	4.68	7.09	69.24
52. President's Secretariat																								
30	3	1	0	26	102	15	4	10	73	161	47	7	27	80	0	0	0	0	0	293	65	12	37	179
	10	3.33	0	86.67		14.71	3.92	9.8	71.57		29.19	4.35	16.77	49.69		0	0	0	0		22.18	4.1	12.83	61.09
53. D/o Road Transport and Highways																								
242	35	19	37	151	215	30	18	15	152	330	89	19	34	188	0	0	0	0	0	787	154	56	86	491
	14.46	7.85	15.29	62.4		13.95	8.37	6.98	70.7		26.97	5.76	10.3	56.97		0	0	0	0		19.57	7.12	10.93	62.39
54. D/o Shipping																								
195	27	11	29	128	535	74	41	77	343	709	155	92	138	324	209	85	25	23	76	1648	341	169	267	871
	13.85	5.64	14.87	65.64		13.83	7.66	14.39	64.11		21.86	12.98	19.46	45.7		40.67	11.96	11	36.36		20.69	10.25	16.2	52.85
55. D/o Tourism																								
63	12	5	6	40	89	21	7	7	54	153	40	11	23	79	58	22	5	10	21	363	95	28	46	194
	19.05	7.94	9.52	63.49		23.6	7.87	7.87	60.67		26.14	7.19	15.03	51.63		37.93	8.62	17.24	36.21		26.17	7.71	12.67	53.44
56. DPSC																								
35	6	5	6	18	46	10	1	0	35	569	166	22	50	331	1	1	0	0	0	651	183	28	56	384
	17.14	14.29	17.14	51.43		21.74	2.17	0	76.09		29.17	3.87	8.79	58.17		100	0	0	0		28.11	4.3	8.6	58.99
57. Vice President Secretariat																								
5	0	0	0	5	7	2	0	1	4	30	6	0	3	21	4	4	0	0	0	46	12	0	4	30
	0	0	0	100		28.57	0	14.29	57.14		20	0	10	70		100	0	0	0		26.09	0	8.7	65.22
58. Comptroller and Auditor General																								

710	39'	47	61	503	31205	4780	1890	2050	22485	9382	1430	650	2480	4822	1263	364	151	305	442	42560	6673	2738	4897	28252	
	12.84	6.62	8.59	70.85		19.32	6.06	6.57	72.06		15.24	6.93	26.43	51.4		28.82	11.86	24.23	35		15.68	6.43	17.51	68.36	
59. Election Commission																									
53	7	5	3	48	169	24	5	27	113	149	47	4	19	79	0	0	0	0	0	0	381	78	14	49	240
	11.11	7.93	4.76	16.19		14.2	2.96	15.98	66.86		31.54	2.69	12.75	53.02		0	0	0	0	0	20.47	3.67	12.36	62.98	
Total																									
72610	9370	4224	8609	50207	219454	35761	14777	26976	141990	2843710	492624	244615	500007	1566464	445338	18895	2696	5587	17360	3180312	556850	266262	581179	176021	
	12.18	5.82	11.98	69.15		16.3	6.71	12.29	64.7		17.32	8.6	18.99	55.09	42.42	6.05	12.54	38.92		17.51	8.37	18.27	55.84		



Date of Report: 21/10/2016 :: 5:32 PM

Group-Wise Representation Of Scheduled Castes, Scheduled Tribes, Other Backward Classes & UR In Service In Calendar Year 2015

Total	Group A				Group B				Group C (Excluding Safai Karmchari)				Group C (Safai Karmchari)				Total (1+2+3+4)							
	SC#	ST#	OBC#	Others#	Total	SC#	ST#	OBC#	Others#	Total	SC#	ST#	OBC#	Others#	Total	SC#	ST#	OBC#	Others#	Total	SC#	ST#	OBC#	Others#
	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.	No.
	(1)				(2)				(3)				(4)				(5)							
1. Cabinet Secretariat																								
4	4	0	0	0	28	11	2	15	0	0	0	0	0	0	54	24	5	25	0	86	39	7	40	0
100					39.29	7.14	53.57								44.44	9.26	46.3			45.35	8.14	46.51		
2. M/o Civil Aviation																								
390	47	20	83	240	135	11	2	21	101	422	111	26	41	244	0	0	0	0	0	947	169	48	145	585
12.05	5.73	21.28	61.54		8.15	1.48	15.56	74.81		26.3	6.16	9.72	57.82							17.85	5.07	15.31	61.77	
3. M/o External Affairs																								
1298	184	100	120	894	2520	418	121	278	1703	2144	536	80	365	1163	0	0	0	0	0	5962	1138	301	763	3760
14.18	7.7	9.24	68.88		16.59	4.8	11.03	67.58		25	3.73	17.02	54.24							19.09	5.05	12.8	63.07	
4. M/o Food Processing Industries																								
3	1	0	0	2	2	1	0	1	0	27	10	1	0	16	0	0	0	0	0	32	12	1	1	18
33.33	0	0	66.67		50	0	50			37.04	3.7	0	59.26							37.5	3.12	3.12	56.25	
5. M/o Information and Broadcasting																								
107	16	4	7	80	498	98	24	66	310	2171	562	267	376	966	53	25	2	1	25	2829	701	297	450	1381
14.95	3.74	6.54	74.77		19.68	4.82	13.25	62.25		25.89	12.3	17.32	44.5		47.17	3.77	1.89	47.17		24.76	10.5	15.91	48.82	
6. M/o New and Renewable Energy																								
83	9	3	4	67	48	17	2	5	24	61	24	3	5	29	0	0	0	0	0	192	50	8	14	120
10.84	3.61	4.82	80.72		35.42	4.17	10.42	50		39.34	4.92	8.2	47.54							26.04	8.17	7.29	62.5	
7. M/o Parliamentary Affairs																								
15	3	1	1	9	42	7	5	8	22	41	13	3	8	17	1	1	0	0	0	99	24	10	17	48
20	13.33	6.67	60		16.67	11.9	19.05	52.38		31.71	7.32	19.51	41.46		100	0	0	0		24.24	10.1	17.17	48.48	
8. D/o Personnel and Training																								
818	105	47	56	610	1812	219	107	102	1384	4160	496	140	450	3084	25	25	0	0	0	6815	835	294	608	5078
12.84	5.75	6.85	74.37		12.09	5.91	5.63	76.38		11.68	3.37	10.82	74.13		100	0	0	0		12.25	4.31	8.92	74.51	
9. D/o Space																								
8480	616	196	1221	6447	3520	558	185	1040	1737	2662	536	151	982	993	1	0	0	1	0	14663	1710	532	3244	9177
7.26	2.31	74.4	76.03		15.25	5.26	29.55	49.35		20.14	5.67	36.89	37.3		0	0	0	100		11.66	3.63	22.12	62.59	

10. M/o Steel																										
44	4	2	1	37	108	12	5	10	81	101	28	5	10	58	0	0	0	0	0	0	0	253	44	12	21	176
	9.09	4.55	2.27	84.09		17.11	4.63	9.26	75		27.72	4.95	9.9	57.43								17.39	4.74	8.3	69.57	
11. M/o Textiles																										
181	29	16	25	111	587	89	30	88	380	1688	300	52	123	1213	0	0	0	0	0	0	2456	418	98	236	1704	
	16.02	8.84	13.87	61.33		15.16	5.11	14.99	64.74		17.77	3.08	7.29	71.86								17.02	3.99	9.67	69.38	
12. M/o Tribal Affairs																										
35	4	6	3	22	50	12	4	8	26	28	10	0	5	13	0	0	0	0	0	0	113	26	10	16	61	
	11.43	17.74	8.57	62.86		21.76	8.91	12.53	56.8		35.71	0	17.86	46.43								23.01	8.85	14.16	53.98	
13. M/o Urban Development																										
1441	271	107	54	1009	7496	1631	668	939	4258	26322	6503	1906	1609	16304	458	372	48	4	34	35717	8777	2729	2606	21605		
	18.81	7.43	3.75	70.02		27.76	8.91	12.53	56.8		24.71	7.24	6.11	67.94		81.22	10.48	0.87	7.42		24.57	7.64	7.3	60.49		
14. M/o Water Resources																										
747	128	44	88	487	2169	379	151	291	1348	7608	1508	604	1313	4183	28	19	0	2	7	10552	2034	799	1694	6025		
	17.14	5.89	11.78	65.19		17.47	6.96	13.42	62.75		19.82	7.94	17.26	54.98		67.86	0	7.14	25		19.28	7.57	16.05	57.1		
15. D/o Defence Production																										
2497	445	82	307	1663	33898	6950	2736	6099	18113	60662	11133	4515	9801	35213	141	76	5	21	39	97198	18604	7338	16228	55028		
	17.82	3.28	12.29	66.6		20.5	8.07	17.99	53.43		18.35	7.44	16.16	58.05		53.9	3.65	14.89	27.06		19.14	7.55	16.7	56.61		
16. D/o Scientific and Industrial Research																										
41	4	3	1	33	31	5	2	3	21	15	8	1	3	3	0	0	0	0	0	0	87	17	6	7	57	
	9.76	7.32	2.44	80.49		16.13	6.48	9.68	67.74		53.33	6.67	20	20							19.54	6.9	8.05	65.52		
17. D/o Chemicals and Petro-Chemicals																										
28	6	0	0	22	45	7	4	10	24	56	21	3	8	24	0	0	0	0	0	0	129	34	7	18	70	
	21.43	0	0	78.57		15.56	8.89	22.22	53.33		37.5	5.36	14.29	42.86							26.36	5.43	13.95	54.26		
18. D/o Corporate Affairs																										
285	39	27	41	178	446	75	30	62	279	524	119	42	76	287	0	0	0	0	0	0	1255	233	99	179	744	
	13.88	9.47	14.39	62.46		16.82	6.73	13.9	62.56		22.71	8.02	14.5	54.77							18.57	7.89	14.26	59.28		
19. D/o Food and Public Distribution																										
190	19	8	56	107	296	43	19	36	198	397	111	29	69	188	8	8	0	0	0	0	891	181	56	161	493	
	10	4.27	28.47	56.32		14.53	8.42	12.16	66.89		27.96	7.3	17.38	47.36		100	0	0	0	0	20.31	6.29	18.07	55.33		
20. D/o Heavy Industries																										
41	6	2	0	33	63	11	5	5	42	67	21	5	10	31	0	0	0	0	0	0	171	38	12	15	106	
	14.63	4.88	0	80.49		17.46	7.94	7.94	66.67		31.34	7.46	14.93	46.27							22.22	7.02	8.77	67.99		
21. D/o Public Enterprises																										
23	2	3	1	17	25	4	1	4	16	24	8	1	2	13	0	0	0	0	0	0	72	14	5	7	46	
	8.7	13.04	4.35	73.91		16	4	16	64		33.33	4.17	8.33	54.17							19.44	6.94	9.72	63.89		
22. D/o Higher Education																										
192	38	12	12	130	519	97	19	54	349	459	136	38	51	234	4	4	0	0	0	0	1174	275	69	117	713	
	19.79	6.25	6.25	67.71		18.69	3.66	10.4	67.24		29.63	8.28	11.11	50.98		100	0	0	0	0	23.42	5.88	9.97	60.73		
23. D/o Electronics and Information Technology (DEITY)																										
3583	253	134	452	2694	1155	179	56	190	710	769	252	49	106	362	0	0	0	0	0	0	5487	724	239	758	3766	
	8.18	3.74	12.89	75.19		15.77	4.89	16.74	62.39		32.77	6.37	13.78	47.07							13.19	4.36	13.81	68.63		
24. D/o Posts																										
466	97	36	31	302	6884	1273	495	632	4484	160271	29428	12880	28662	89301	808	330	109	127	242	168429	31128	13520	29452	94329		

	20.82	7.73	6.65	64.81		18.49	7.19	9.18	65.14		18.36	8.04	17.88	55.72		40.84	13.49	15.72	29.95		18.48	8.03	17.49	56.01	
25. D/o Legislative Department																									
66	7	3	12	44	105	21	2	8	74	127	38	9	14	66	0	0	0	0	0	0	298	66	14	34	184
	10.67	4.55	18.18	66.67		20	1.9	7.62	70.48		29.92	7.09	11.02	57.97		0	0	0	0	0	22.15	4.7	11.41	61.74	
26. M/o Drinking Water & Sanitation																									
26	3	1	1	21	45	4	2	10	29	18	4	3	2	9	0	0	0	0	0	0	89	11	6	13	59
	11.54	3.85	3.85	80.77		8.89	4.44	22.22	64.44		22.22	16.67	11.11	50		0	0	0	0	0	12.36	6.74	14.61	66.29	
27. D/o Land Resources																									
24	5	2	2	15	29	4	1	1	23	21	4	2	1	14	1	1	0	0	0	0	75	14	5	4	52
	20.83	8.33	8.33	62.5		13.79	3.85	3.45	79.31		19.05	9.52	4.76	66.67		100	0	0	0	0	29.37	6.67	5.33	69.33	
28. D/o Rural Development																									
85	14	4	7	60	163	29	8	18	108	149	35	12	18	84	0	0	0	0	0	0	397	78	24	43	252
	16.47	4.71	8.24	70.59		17.79	4.91	11.04	66.26		23.49	8.05	12.08	56.38		0	0	0	0	0	19.65	6.05	10.83	63.48	
29. M/o Mines																									
2630	469	193	633	1335	2720	495	269	202	1754	2922	580	284	252	1806	1905	451	213	266	975	10177	1995	959	1353	5870	
	17.63	7.34	24.07	50.76		18.2	9.89	7.43	64.49		19.85	9.72	8.62	61.81		23.67	11.18	13.96	51.18		19.6	9.42	13.29	57.68	
30. NITI Aayog																									
159	17	10	18	114	185	30	7	8	140	0	0	0	0	0	300	88	15	30	167	644	135	32	56	421	
	10.69	6.29	11.32	74.7		16.22	3.78	4.32	75.65		0	0	0	0	29.33	5	10	55.67		20.96	4.97	8.7	65.37		
31. M/o Road Transport and Highways																									
272	38	22	49	163	224	35	16	21	152	269	85	16	36	132	0	0	0	0	0	0	765	158	54	106	447
	13.97	8.09	18.01	59.93		15.62	7.14	9.38	67.86		31.6	5.95	13.38	49.07		0	0	0	0	0	20.65	7.06	13.86	58.43	
32. M/o Shipping																									
202	27	13	31	131	533	74	45	74	340	592	180	97	94	221	207	82	25	31	69	1534	363	180	230	761	
	13.37	6.44	15.35	64.85		13.88	8.44	13.88	63.79		30.41	16.39	15.88	37.33		39.61	12.08	14.98	33.33		23.66	11.73	14.99	49.61	
33. M/o Tourism																									
60	11	6	6	37	83	20	7	7	49	131	39	10	24	38	70	26	5	8	31	344	96	28	45	175	
	18.33	10	10	61.67		24.1	8.43	8.43	59.04		29.77	7.63	18.32	44.27		37.14	7.14	11.43	44.29		27.91	8.14	13.08	50.87	
34. UPSC																									
33	7	4	6	16	72	13	1	6	52	532	156	21	46	309	1	1	0	0	0	638	171	26	58	377	
	21.21	12.12	18.18	48.48		18.06	1.39	8.33	72.22		29.32	3.95	8.65	58.08		100	0	0	0		27.74	4.08	9.09	59.09	
35. Vice President Secretariat																									
5	0	0	0	5	8	2	0	1	5	32	6	1	3	22	4	4	0	0	0	49	12	1	4	32	
	0	0	0	100		25	0	12.5	62.5		18.75	3.12	9.38	68.75		100	0	0	0		24.49	2.04	8.16	65.31	
36. Comptroller and Auditor General																									
705	93	42	62	508	50420	5276	2369	2501	20274	9925	1644	783	2621	4877	4950	702	375	965	2908	46000	7715	3569	6149	28567	
	13.19	5.96	8.79	72.06		17.34	7.79	8.22	66.65		16.56	7.89	26.41	49.14		14.18	7.58	19.49	58.75		16.77	7.76	13.37	62.1	
37. Election Commission																									
65	6	5	6	48	180	28	9	31	112	164	49	7	25	83	0	0	0	0	0	409	83	21	62	243	
	9.23	7.69	9.23	73.85		15.56	5	17.22	62.22		29.88	4.27	15.24	50.61		0	0	0	0		20.29	5.33	15.16	58.44	
Total																									
25324	3067	1159	3407	17691	97124	18138	7409	12855	58722	285561	54684	22046	47211	161620	9019	2239	802	1481	4497	417028	78128	31416	64954	242530	
	12.11	4.58	13.45	69.86		18.68	7.83	13.24	60.46		19.19	7.72	16.53	56.6		24.83	8.89	16.42	49.86		18.73	7.53	15.58	58.16	

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES**

(2017-2018)

(SIXTEENTH LOK SABHA)

SEVENTEENTH SITTING

(14.03.2018)

MINUTES

The Committee sat from 1500 hrs. to 1645 hrs. in the Committee Room C, Ground Floor,
Parliament House Annexe, New Delhi

PRESENT

Dr. Kirit P. Solanki - Chairperson

MEMBERS - LOK SABHA

2. Shri Kanti Lal Bhuria
3. Shri P.K. Biju
4. Dr. (Smt.) Heena Vijaykumar Gavit
5. Smt. Pratima Mondal
6. Shri Ram Charitra Nishad
7. Shri Ravindra Babu Pandula
8. Shri Vishnu Dayal Ram
9. Shri Krupal Balaji Tumane
10. Shri Vikram Usendi
11. Shri Bhanu Pratap Singh Verma
12. Dr. Bhagirath Prasad

MEMBERS - RAJYA SABHA

13. Shri Shamsheer Singh Dullo
14. Shri D. Raja
15. Smt. Wansuk Syiem
16. Shri Ramkumar Verma

SECRETARIAT

1. Shri N.C. Gupta, Joint Secretary
2. Shri D. R. Shekhar, Director
3. Shri V.K. Shailon, Deputy Secretary
4. Shri Mukesh Kumar, Under Secretary

WITNESSES

XXXXX

XXXXX

XXXXXX

At the outset, the Chairperson welcomed the Members of the Committee. The Committee then considered the following draft reports:

(i) Action taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs".

(ii) Action taken by the Government on the recommendations contained in the Tenth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Status of implementation of reservation policy in those companies who have 50% Government and 50% private equity like PETRONET LNG Limited".

(iii) Action taken by the Government on the recommendations contained in the Eleventh Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)".

2. After due consideration, the Committee adopted the above mentioned reports without any modification. The Committee also authorized the Chairperson to present these reports to both the Houses of Parliament in the current session of the Parliament.

3. **XXXXX** **XXXXX** **XXXXXX**

4. **XXXXX** **XXXXX** **XXXXXX**

5. The sitting of the Committee then adjourned.

APPENDIX II

(Vide Para 4 of Introduction)

ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE SEVENTH REPORT (SIXTEENTH LOK SABHA) OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES.

1. Total number of recommendations.....8
2. Recommendations/observations which have been accepted by the Government (*vide* Recommendations at Sl.Nos. 3 & 4)

Total: 02
Percentage: 25.00%
3. Recommendations/Observations which the Committee do not desire to pursue in view of the replies of the Government
(*vide* Recommendations at Sl. Nos. 1,2,6 & 7)

Total: 04
Percentage: 50.00%
4. Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration (*vide* Recommendations at Sl. Nos. 5 & 8)

Total: 02
Percentage: 25.00 %
5. Recommendations/Observations in respect of which final replies of the Government have not been received (*Nil*)

Total: 00
Percentage: 0%